

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 326 of 1999

Allahabad this the 06th day of September, 1999

Hon'ble Mr. S. K. I. Naqvi, Member (J)

Anand Swaroop, Son of Sri Ram Chandra, resident
of Quarter No.11-B, Railway Colony, Ram Nagar,
Nainital.

Applicant

By Advocate Shri D. K. Soni.

Versus

1. Union of India through the Chairman, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, North-Eastern Railway, Gorakhpur.
3. Divisional Railway Manager (Karmik), Izzat Nagar, Bareilly.
4. Junior Engineer, Electric Charge men, Kashipur, Nainital.

Respondents

By Advocate Km. Sadhna Srivastava

O R D E R (Oral)

By Hon'ble Mr. S. K. I. Naqvi, Member (J)

Shri Anand Swaroop preferred this O.A.
with the prayer that a suitable order be passed

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quashing the impugned transfer order dated 03.11.98 issued by the General Manager(Karmik) Gorakhpur. There is also a prayer for interim relief almost to the same effect, staying the implementation of impugned transfer order. By the order dated 19.4.99, this Bench has directed the respondent no.3 to decide the pending representation of the applicant in respect of his transfer and to dispose of the matter within the period of two months from the date of receipt of the copy of the order. It is not in dispute by the learned counsel for the rival contesting parties that the representation as referred to in the order dated 19.4.1999 by this Bench, has already been disposed of and rejected by the order dated 13.5.1999. This order has been impugned by the applicant in another O.A.No.756 of 1999. Under the circumstances, there remains no relevance to continue this O.A.No. 326/99, which is dismissed being infructuous.

See next

Judicial Member

/M.M./